[Mr. Dy. Speaker]

Management) Act, 1978, be taken into consideration."

Now we will take up Private Members' Bills.

15.31 hrs.

INDIAN FISHERIES (AMENDMENT) BILL*

(Amendment of Sections , 4, etc.)

SHRI PIUS TIRKEY (Alipurduar): I beg to move for leave to introduce a Bill further to amend the Indian Fisheries Act, 1897.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897".

The motion was adopted.

SHRI PIUS TIRKEY: I beg to introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL*

Amendment of Article 324

SHRI EDUARDO FALEIRO (Marmugao): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

POLYGAMY PROHIBITION BILL*

SHRI P. RAJAGOPAL NAIDU (Chittor): I beg to move for leave to introduce a Bill to provide for prohibition on polygamy in India.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for prohibition on polygamy in India."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

15.33 hrs.

PREVENTION OF SOCIAL DISABILITIES BILL—contd.

DR. VASANT KUMAR PANDIT (Rajgarh): Last time I had moved:

> "That the Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community, to provide for penalties for such an act or acts

*Published in Gazette of India Extra-ordinary Part II, Section 2 dated -1979.

and for matters connected therewith, be taken into consideration."

It is an important Bill ushering social reform. I want to make it clear at the beginning that it is a non-political Bill and is not intended to interfere in any religion, caste, sect or creed. Since many years anti-social incidents occur in every society where some members of a community harass, boycott or put social disabilities on other members of the same community. To protect such social reformers in any society or religion who come forward to make changes in their social organisations or religious organisations, this Bill is very essential. We have seen what is happening to Harijans in our society. Similar instances are occurring in Hindu, Muslim, Christian Zorastrian, Sikh, Jain and almost all religious communities. People are debarred from entering religious places; they are not given burial sites nor are they allowed the use of burial ground; marriages are not performed nor recognised and community debars charitable medical, social services, educational and scholorship benefits and other benefits to the boys or students, and family members of such reformers.

This Bill therefore seeks to bring about religious feedom, establish human rights and liberties and the right to democratic dissent and to freedom of conscience. This problem is more serious in small citiese and villages or small communities, sects, panths. In such areas where this type of social disability isi planted or extended, it almost ruins the family.

My Bill was the outcome of the Supreme Court Judgement on a Bill which the hon. Prime Minister, who was then Revenue and Home Minister of the erstwhile state of Bombay, had brought in and it was called 'The Bombay Prevention of Excommunication Act". This Bill was passed in the Assembly. I would like to draw the attention of the House to the word 'excommunication'. My Bill is totally different because the words here are 'social disabilities'. That Bill was passed in the Bombay Assembly; after it was circulated, for public opinion, there was a joint select committee. All sections of the society had supported that Bill. It was circulated for public opinion. After that, the Bill was challenged in the Bombay High Court and it was upheld. Ultimately, the Bada Mallayi of Dawoodi Bohra community, who felt hurt by the Bill, went ot the Supreme Court in the case called Saifuddin Saheb *vs.* the State of Bombay and it was struck down. Even the Chief Justice had given a dissenting opinion. I would, therefore, like this House to know exactly on what points that Bill was struck down and how my Bill is totally different in nature from that Bill. I am afraid the Government might get confused and say the same thing. My Bill is totally different from the other one because ex-communication is the inherent right of every religious head of a community to maintain discipline, but that discipline has got to be curtailed and used in a human and constitutional manner. Therefore, I have used the word 'disability'. The right of excommunication still remains even after my Bill is passed. But a person cannot have the disadvantage of being not excommunicated, but himself and his family being subjected to harassment. I will read the relevant extract from the judgement in the case. I referred to. Chief Justice Sinha said:

[Dr. Vasant Kumar Pandit]

"The right of excommunication is not a purely religious matter. The effect of the excommunication or expulsion from the community is that the expelled person is excluded from the exercise of rights in connection not only with places of worship but also from burying the dead in the community burial ground and other rights to property belonging to the community, which are all disputes of a civil nature and are not purely religious matters. . . It has not gone beyond the provisions of article 25(2)(b) of the Constitution. The Act is intended to do away with all that mischief of treating a human being as a pariah and of depriving him of his human dignity and of his right to follow the dictates of his own conscience. The Act is thus aimed at fulfilment of the individual liberty of conscience guaranteed by article 25(1) of the Constitution and not in derogation of it.

The position of an excommunicated person becomes that of an untouchable in his community and if that is so, the Act in declaring such practices to be void has only carried out the strict injunction of article 17 of the Constitution. The Act in this sense is its logical corollary and must therefore be upheld."

Even the other judges, before giving their opinion, have gone through the entire parameters of Muslim religion. It was said:

". . .the holy Koran does not permit excommunication, which is against the spirit of Islam, that in any event the Dia-ul-Mutlaq had no right or power to excommunicate any member of the community and alternatively, that such a right assuming that it was there, was wholly out of date in modern times and deserves to be abrogated and was rightly abrogated by the said Act. . .It was further asserted that the alleged right of excommunication was opposed to the universally accepted fundamentals of human rights as embodied in the Universal Declaration of Human Rights."

Actually the Prime Minister brought forward this Bill because of several incidents. The last one which really impelled him to bring the Bill was that the dead, buried body of an aged lady belonging to the reformist family was dug out by the agents of the mulla from the grave. It was then that the then Chief Minister, late Shri P. G. Kher and the then Home Minister, Shri Morarji Desai, enacted a Bill to prevent this sort of harassment by the heads of all communities. Thereafter, when I was an MLC in the Maharashtra Legislative Council, I had brought this very Bill. Again, every section of the House had supported it whole-heartedly. But I had to withdraw it only on an assurance given to me by the then Minister that the Government was contemplating to have a comprehensive Bill of this nature. But since that did not come up and since I was elected to this House, I thought it my moral duty to bring forward such a Bill again so that if in this august House, the highest law-making body, such a Bill is passed, it will have credence all over the country.

This Bill seeks to distinguish the social disability or ex-communication as different from religious ex-communication. Even granting that the judgement is correct, to make an Act on social disability is not anti-social. This social disability has to be corrected. Therefore, to rehabilitate the people who are suffering from social boycott and individual freedom, this Bill must be passed.

No religion is static. It has to be dynamic. It should change with the new values and process of time which changes the social order. History has shown this since ancient times. Religious reformers agitate against the tyranny and misuse of religious power by the religious heads like Brahmins, Mathadhipati, Mullas, Bishops, Priests, Kazis, Gurus etc.

Now, when the Janata Party has come to power, I think it is the right time that they should do something to prevent this ghastly act of anti-social harassment of the same community by the same community heads.

My Bill evoked a lot of favourable public opinion. I have had many letters, even from outside the country, congratulating me for having brought forward this Bill. One letter comes from Pakistan. It is written by Ebrahim Moaiyyedi. He says:

". . .I shall be deeply grateful to you if you would let me know whether it has been enacted or not and if not then for what reason it was postponed or rejected. I wish that here in Pakistan we want to enact a similar Bill."

There is another letter from the Maharashtra State Women's Council, it says:

"The above Bill introduced by you in the Lok Sabha was considered by the Maharashtra State Women's Council. The Council supports the Bill. We may add that the Council has a special committee which regularly considers all the Bills introduced in the State and Central Legislature and published in the Gazette. The above opinion has been formulated after due consideration of your Bill."

Similar acts of ex-communication or social boycott or reformist Bohras are being perpetrated in foreign countries such as Tanzania. The reformist Bohras in Tanzania had taken up this matter with Permanent Commission of Inquiry, a statutory government body and their verdict is—

It has been observed that in the Tanzanian situation, members of the Dawoodi Bohra community are being socially boycotted because they call themselves as descendants and so they are thrown out of mosques. The order says:—"that the act of calling some members of the society as descendants is quite against the peace and policy of the country. It is intolerable and from now onwards these things should not be tolerated and several measures would be taken against any person who entertains the act of calling citizens as descendants of Dawoodi Bohras, like ex-communication." So, freedom of choice is not allowed. Even in Tanzania this is what is happening. I have already told you what is happening in Pakistan.

I have letters from eminent advocates and people who are in the judiciary. One letter is from Shri T. Daru. I have letters from Bombay, Udaipur, Jaipur and many other places.

The youth of the Dawoodi Bohra community is rising. They are angry for the social disabilities which were put them. They are working against the Mullahji because of his intolerable attitude. It is time that this youth movement, or reformist movement in general in India be supported by us.

Look at the Mullahji and his behavior. I will tell you briefly what is happening to the Bohra community at his hands. I am reading from the report of the Select Committee of the Maharashtra Assembly, where some of the grounds for ex-comunication are given. One is that they ask the head priest for publication of accounts of various Wakf properties and *gullas* of the Bohra community. Asking for accounts of charitable and trust property is a very serious crime and those who commit it are ex-communicated from the Bohra community. Secondly, some people are ex-communicated for starting educational activities for the welfare of the community, without taking the permission of the Mullahji. Thirdly, it is mentioned that some people have been ex-communicated because they gave evidence before the Wakf Committee in support of the inherent rights of the Dawood Bohra community in all Wakf property. At least our Constitution never supports such things.

[Dr. Vasant Kumar Pandit]

The fourth ground of ex-communication of some people is that they have got their, or their relatives, marriages solemnised by Kazis and not by the Mullaji, in the event of the refusal of the Mullahji to solemnise the marriage because he asks for money. The Mullahji has his own assessment method of the people. He may say "I want Rs. 5,000/; otherwise, I will not solemnize the marriage". So, the young people of the Bohra community are going through registered marriages, and they are therefore socially boycotted.

Not keeping the beard is also another ground of ex-communication. Lastly, some people generally associated in all activities for the welfare of the community in conflict with the vested interests of the priesthood were ex-communicated. I have mentioned only a few, though I could give a lot of examples, because I do not wish to take the time of the House.

Then, even tough the alleged offence is only by one member of the family, the social boycott is clamped on the whole family or the whole clan. For example, when a doctor wrote about family planning, his whole family was boycotted. There is another example of an educated lady resisting the purdah system or *burqa*. Her entire family was ex-communicated.

When a person goes to the Registrar of Marriages he is socially boycotted. The Bohra Youth Action Committee for Eradication of Social Boycott did hundred marriages at a time without the Mullahji. Those hundred families are suffering today. Once somebody said in favour of abolition of *talakh*. He was a professor and he had written an article about it and the whole family of the professor was socially boycotted. From the merchant community, once a merchant suggested some dissenting voice against the Mullah. Then the entire community was called and told that this merchant should not be patronised by the entire community and there was a continuous boycott on his shop. Thus, they are trying to uproot a person from his own family a social life and his avocation in life. This is something which is really intolerable.

Sir, I have got an example of a person who is a reformist. His name is Mr. Norman Contractor. He had an aged mother of 80 who died. The doors of the cemetary were locked. He ultimately went to the police, got them opened and burried her without any rights which the mullahji refused. This is a most out-dated and out-moded sort of thing to do in te present modern world.

The Government might say that the Protection of Civil Rights Act 1955 will take care of this. Possible, it might come as an argument from the bureaucratic regime. But the Social Disabilities Bill which I have moved, does not come into the perimetres of this. Because Section 2(1) of the Civil Rights Act, 1955, has direct connection with Article 17 of the Constitution and it only touches the untouchables, not any other persons of the community and, therefore, a re-thinking has got to be done. My Bill is totally outside the purview of the Supreme Court's earlier judgement, outside the purview of the Protection of Civil Rights Act, which only pertains to the untouchables, and therefore, it is a social reform Bill of great importance. The Janata Party of Maharashtra has, to my knowledge, appointed a Commission called the Nathwani Commission which is going around the whole country collecting public opinion on this issue and their report is awaited. Therefore, I would urge upon the Government that such an important social reform Bill which tries to bring about a big reform in all the Communities of the country should not be just struck down as a non-official Bill. I would be very glad if the Government is willing to come forward and says that they will bring a comprehensive Bill on this subject or, the same Bill should be

circulated for eliciting public opinion, I have no objection. But let not this social reform Bill which is needed for all communities, sect and caste be brushed aside. I have given the examples of Bohra community because they are glaring. I come from Bombay and I know what is happening there. But in all other communities also it is happening. Even in the Vaishnava community it is happening. You know the famous the libel case against Karson Das Kanji Bhatia, the great social reformer, where the Vaishnavas did the same thing.

I do not want to take much of the time of the House and I would once again appeal to the Government to look at this Bill in the correct perspective and allow this Bill to be passed as an Act which will be of great social importance to all the communities and society at large. Sir, I have done.

MR. DEPUTY-SPEAKER: Motion moved:

> "That the Bill to prevent the imposition of social disabilities by a member or members of community on a member or members of his or their own Community to provide for penalties for such an act or acts and for matters connected therewith, be taken into consideration."

DR. RAMJI SINGH (Bhagalpur): I beg to move:

> "That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd October, 1979." (3).

*SHRI A. V. P. ASAITHAMBI (Madras North): On behalf of my party, the Dravida Munnetra Kazhagam, I extend my wholehearted support to the Prevention of Social Disabilities Bill moved by my hon. friend Dr. Vasant Kumar Pandit. In his introductory remarks, Dr. Pandit requested Janata Government to come forward with a legislative measure to eliminate all social disabilities and disparities prevailing in the religions of our country.

At the very outset, I would like the House to ponder over the root cause of disabilities and disparities found in the religions of the country. As far as we are concerned, we find that disabilities occupy a secondary place, after the disparities. This Bill contends that disabilities are common in all the religions. But I would like to say that if you compare the disabilities and disparities found in Hinduism and being perpetuated among the Hindus with those in other religions, you will find that they are negligible in other religions. They are universal among the Hindus. One can appreciate differences among certain castes and communities. But they cannot be allowed to envelop the entire society. There is a small village in Salem District of Tamil Nadu, where the women do not wear jackets. In this 20th century, when the educated girls started wearing jackets, the traditional women started harassing and humiliating them in public. A Bill of this kind may help to resolve such minor pinpricks. If the entrenched disparities and disabilities among the Hindus are to be exterminated with legal sanctions, then this Bill has to be modified to a large extent. The very title of the Bill should be: Prevention of Social Disabilities among the Hindus. Then only you will be able to hit the bull's eye.

What is the basic reason for social disability? Casteism is the root cause

*The original speech was delivered in Tamil.

[Shri A. V. P. Asaithamli]

of social disabilities and disparites. The castesm has been nurtured and mourished by Hindus religion. Many social reformers have sacrificed their lives to rid Hinduism from this evil. Raja Ram Mohan Roy in Bengal, Mahatma Gandhi, Pothana in Andhra Pradesh, Dr. Ambedkar—they are a few among the galaxy of social reformers in our country who have tried to transform Hinduism. Thanthai Ramaswami Pariyar in Tamil Naidu lived and breathed for bringing about social equality. Unless you eradicate casteism you cannot exterminate disabilities and disparties. What should be done to exterminate casteism from this country? After spending his entire life for this cause, Dr. Ambedkar said that so long as Hinduism lasted in the country there would be no solution for the problem of casteism and he and his followers embraced Buddhism because of their disenchantment with Hinduism.

Casteism is the seed-bed of disparities and disabilities in the society. Religion manures it. Our ancient shastras lend life-force to religion. These shastras are all in praise of God, who is considered omnipotent, omniscient and omnipresent. If we want to break the shackles of casteism, then we must reduce the importance of religion. If that is to be done, then the shastras which lend life-force to religion should be devalued. If we wish to succeed in our efforts to devalue shastras, then we should make the Gods in temples into ordinary people. I mean to say that the Gods should be easily approachable to the common people. Only yesterday, Dr. Subramaniaswamy brought to the notice of this House how a Harijan M.L.A. was refused entry into a temple in Andhra Pradesh I am sorry to say that even today in many parts of North India Harijans are debarred entry into temples, as if the Gods belong only to upper-caste people. But, in Tamil Nadu due to the untiring efforts of Thanthai Pariyar all the temples in Tamil Nadu are open to all irrespective of caste or community. Yet there were some pockets where Adidravidas were prevented from active participation. The D.M.K. Government in Tamil Nadu appointed Adidravidas on the Temple Trusts closely following that, the D.M.K. Government passed a law enabling the Adidravidas to become the priests in the temples. But due to some inexplicable reasons, the Supreme Court has invalidated this law.

The God is common to all. Why should his abode be an exclusive place for people belonging to a particular caste? I would like to urge upon the Government to nationalise at once all the temples in the country. If you do that, instead of a particular high-class group handling the affairs of a temple. there will be Government officials who would not prevent anyone entering the temple. The Government will also be able to prevent misappropriation of temple funds for ulterior purposes. The land belonging to the temple can be assigned to poor landless people. The cash and jewels belonging to the temples can be deposited in the Reserve Bank of India. The wealth of the temple can be utilised for reducing poverty and unemployment in the country. The Government can also utilise the temple corridors for running schools for the benefit of poor children. The Janata Government should not hesitate to take over these temples in our country. By doing that we will be cutting at the root of casteism in the country.

Immediately I might be confronted, what about places of worship belonging to other religions. We don't find untouchability in any other places of worship of all other religions, except Hinduism. In the Masjid, President Fakhruddin Ali Ahmad used to pray in the company of commoners. In the Churches all are equal. In Buddhist temples all are equal. Only in Hindu temples you will find special places for people beonging to upper castes. After nationalisation of tem-

ples, they can be kept open for 24 hours of the day. Anyone feeling like praying to God can enter the temple and offer his worship. At the moment the temples are closed for most part of the day. A man in distress has to wait for the opening of the temple. When we are talking of political and economic freedom, why should there not be religious freedom for all the people of the country irrespective of caste or community? We have so many laws and statutes. Yet untouchability is being practised. Social oppression is being tolerated. Casteism leads to economic advancement. In this country the bane of all progress is casteism As Ingersoll and Thanthai Periyar used to say that God is the handiwork o fan unscrupulous man and those who believe in such a God are fools. In India you have Saraswati as the Goddress of learning, yet illiteracy stalks the land We have Lakshmi as the Goddess of Wealth, yet the whole country is steeped in poverty. While in a Masjid, a Bohra and a Mullah worship together, why should not all the Hindus worship together in a temple? We should bring in a revolutionary change in Hinduism and then oly we will be able to march on the path of progress and equality for all I hope that that would be the goal of Janata Government and they would strive to achieve besides the political and economic egalitarianism the social equality in the country.

I appeal that Dr. Vasant Kumar Pandit's Bill must be accepted by the Government and implemented forthwith.

With these words I conclude my speech.

डा० रामजी सिंह (भागलपुर) . उपाध्यक्ष महोदय, अभी माननीय सदस्य ने कहा है कि मन्दिरों का राष्ट्रीयकरण होना चाहिए, ताकि धर्म में जो भ्रष्टाचार है, उसकी समाप्ति हो सके। समाज में व्याप्त विभेद के कारण आज स्थिति यहां तक पहुंच गई है कि हम मन्दिरों के भी राष्ट्रीयकरण की बात कहने में हिचकिचाते नहीं हैं।

स्वामी विवेकानन्द ने कहा था कि धर्म मानवता के लिए एक बड़ा वरदान रहा है, लेकिन साथ साथ वह एक अभिशाप भी रहा है। उन्होंने कहा था कि जिस तरह धर्म ने ज्ञान, करुणा और दया की गंगा बहाई है उसी तरह उसने विद्वेष की धारा भी बहाई है।, उन्होंने उदाहरण दिया था कि यूरोप में भी ईसाई मतों के बीच झगड़े के कारण, जबकि इनक्विजीशन हुआ था, तेरह वर्षों के अन्दर तेरह हजार आदमी जिन्दा जला दिये गये थे।

लेकिन क्या यह बात केवल ईसाई मत में ही है ? हिन्दू धर्म में भी राजा राममोहन राय से पहले महिलाओं को बिना उनकी इच्छा के अपने मृत पति के साथ जिन्दा जला दिया जाता था। इसलिए धर्म अगर मानवता के लिए वरदान रहा है, तो वह एक अभिशाप के रूप में भी हमारे सामने रहा है।

जवाहरलाल नेहरू ने "डिसकवरी आफ इंडिया" में इस विरोधाभास को इस प्रकार स्पष्ट किया है :

> "The spirit of this age is in favour of equality, though practice denies it almost everywhere."

हम हर जगह यह कहते हैं कि मानव मानव समान है, हम फादरहुड आफ गाड और ब्रदरहुड आफ मैन की बात करते हैं। लेकिन लगता है कि यह समानता की बात केवल शब्दों तक ही सीमित है, व्यवहार में नहीं है। यही कारण है कि सभी धर्मों और मतों में विभेद है। लेकिन जब वह विभेद समाज के स्तर पर होता है, तो स्थिति और भी दारुण और करुण हो जाती है। वेदांत का अद्वैत पुस्तकों में रहता है। शंकराचार्य के देश में वेद सुनने वाले लोगों के कानों में पिघलाहू आ सीसा भरा जाता रहा है। शायद धर्म के नाम पर इतना बड़ा अभिशाप कहीं देखने को नहीं मिल सकता है। धार्मिक गुरुओं द्वारा इस विषमता को बढ़ाने का बहुत प्रयास किया गया है।

यूरोप में एक जन-क्रान्ति हुई और रूसो समता स्वतंत्रता और प्रजातन्त्र की मशाल ले कर आये, और उसी के आधार पर जनतंत्र का उदय हुआ। अगर हम राजनैतिक दृष्टिकोण से भी विचार करें, तो चाहे हम समाजवाद की बात करें, साम्यवाद की बात करें या प्रजातंत्र की, मानव मानव समान है। धर्म के नाम पर, या समाज के नाम पर या वंश-परम्परा के नाम पर मानव मानव में विभेद करना धर्म का तो अपमान है ही, मानव का भी अपमान है। यही कारण है कि संयुक्त राष्ट्रसंघ ने फंडामेंटल ह्यूमन राइट्स की बात कही है और उसने स्पष्ट कहा है कि सभी मानव बराबर हैं। जब संयुक्त राष्ट्रसंघ का मानवाधिकार का यह एक प्रमुख सूत्र है कि सब मानव बराबर हैं तो फिर धर्म को ले कर यह जो किया जाता है कि इस को हम ने जाति से बहिष्कृत कर दिया इस का हम ने हुक्का पानी बन्द कर दिया, इस के लिए हम ने धर्मशाला और मुसाफिरखाना बन्द कर दिया

[डा० रामजी सिंह]

यह सब किस प्रकार हो सकता है। सचमुच में धर्म आश्रय ले कर यह अधार्मिक कार्य किये जाते हैं और यही कारण है कि भारतीय संविधान के प्रियेम्बिल में, उस के घोषणापत्र में ही, पहले समता का जिक्र है और उस के बाद और भी हमारे यहां सभी मनुष्य बराबर हैं, इस के विषय में बताया गया है। सभी नागरिक बराबर हैं, राइट-टु-इक्वेलिटी हमारे संविधान में है। जब संविधान में भी है, हमारे मानवाधिकार में भी है, धर्म के अनुसार मानव सभी बराबर हैं, राजनीति, प्रजातन्त्र और समाजवाद के अनुसार सब बराबर हैं, तो फिर धर्म-ध्वजी पाखण्डी धर्मगुरुओं के द्वारा ऐसा क्यों किया जाता है। माननीय पंत जी ने तो कवल मुल्लाओं की गाथा कही, लेकिन हिन्दू समाज में भी इस प्रकार से प्रतारणा कोई कम नहीं दी गई है। ईसाई समाज में भी कम नहीं दी गई है। जब धार्मिक अंधविश्वास और रूढ़ियो के खिलाफ विपलव होता है, क्रान्ति होती है, तो स्थापित निहित स्वार्थ वाले उस को पकड़ना चाहते हैं, और उसी प्रकार से सोशल-डिसएबिलिटीज के नाम पर कोई फतवा या फरमान देते हैं या रोकते हैं—यह सभी दृष्टियो से गलत है। हम समाज परिवर्तन की भी चर्चा करते हैं और समाज में लोगों को आगे बढ़ने के अवसर की बात करते हैं तब यह चीज किस प्रकार चल सकती है। यह सोशल डिसएबिलिटी किस के खिलाफ़ उपयोग की जाती है? इतिहास चक्र जानता है—जब कोई व्यक्ति समाज में प्रगति के लिये कदम बढ़ाता है तो उसी के ऊपर ये सभी बहिष्कार के अस्त्र-शस्त्र प्रयोग किये जाते हैं और सामाजिक परिवर्तन की दिशा रोकी जाती है।

इसीलिये माननीय पंडित जी ने जो विधेयक प्रस्तुत किया है, यह सचमुच में सामाजिक क्रान्ति का विधेयक है। लाना तो चाहिए सरकार को, लेकिन, खैर, पंडित जी लाये हैं, तो हम समझते हैं सरकार इस का स्वागत करेगी। सोशल डिसएबिलिटीज की बात एक प्रकार की नहीं है। एक प्रकार की जो सब से बड़ी डिसएबिलिटी है—वह रेशियल और एथनिक डिसएबिलिटी है, जिसके लिये समाज शास्त्र में कहा जाता है कि कोई स्ट्रेन्जर है, कोई आउट-साइडर है। तो रेशियल और एथनिक दृष्टि से भी समाज में बहिष्कार किया जाता है और इसमें एक नहीं हजारों हजार परिवारो को बाहर कर दिया जाता है। अभी जो माननीय सदस्य भाराई तम्बी ने कहा, सचमुच में हिन्दू समाज तो और भी पतित है क्योंकि वर्णाश्रम व्यवस्था जब जन्मना जाति के आधार पर स्थापित हुई तो लोगों को बाहर करते करते उन को अछूत तक कर दिया। यह है वर्ण व्यवस्था की विकृति का परिणाम। चाहे वंश के नाम पर, या जाति के नाम पर इस प्रकार के बहिष्कार की कल्पना मानवीय अपमान है। इसी प्रकार से यह कहा गया —

> "Ethnic and racial minorities—blocks, Indians Puertoricans' Mexcans, Orientals, French Canadians are familiar examples of outsiders whose exclusion from much of social life is institutionalise and explained in terms of inemptness."

यह तो होता है धर्म के नाम पर और उस को सोशल डिसएबिलिटी के नाम पर जाति से बाहर कर देते हैं।

कोई यह हिन्दुस्तान का ही प्रश्न नहीं है बल्कि यह पूरे जगत की एक समस्या है जिस की तरफ श्री पंडित ने ध्यान दिलाया है। असल धर्म या सम्प्रदाय छोटे-छोटे दायरों में नहीं हो सकता। इसीलिए गुरुदेव रवीन्द्र नाथ ने रिलिजन आफ मैन की कल्पना की थी। बापू ने कहा था—

> "There are no geographical limits in my religion."

धर्म में कोई भौगोलिक सीमा नही हो सकती और यही कारण है कि हमारे यहां प्राचीन समय में व्यास ने कहा था—

> नहि श्रेष्ठतरं किंचित मानुषात्
>
> और
>
> सबार उपर मानुष सत्य
> ताहार उपर नाइ।

जब मानव सब एक हैं तो उन में विभेद किस प्रकार है। चाहे वंश के नाम पर, चाहे जाति के नाम पर, चाहे सम्प्रदाय के नाम पर यह नही हो सकता है। इसीलिए जहां समप्रदाय का नियम मानवता के स्थापित नियमो को भंग करता है वहां राज्य को दंड ले कर आगे आना चाहिये और समाज से ऐसी कुरीतियो को समाप्त करना चाहिए। हमारे समाज में न केवल वंश, वर्ण, नस्ल के नाम पर विभेद है बल्कि अन्य देशों में भी अपने को सुसंस्कृत कहलाने वाली जातियों में, खासकर अमरीका में भी यही है और अपार्थीड के नाम पर इसी प्रकार का विभेद है। वहां रंग के नाम पर विभेद होता है और यहा जाति के नाम पर विभेद होता है। इसीलिये इस बुराई को खत्म करना चाहिये और खास कर के हिन्दू समाज का एक ऐसा यह कोढ़ बन गया है कि या तो हिन्दू समाज रहेगा या इस समाज में इस प्रकार की जाति व्यवस्था रहेगी :

> "Castes, whether *varnas* or *jatis*, are discrete social and cultural entities; in other words, they are discontinuous—there are no "shadings off". Caste systems, whether in India or elsewhere, are maintained by defining boundaries between castes; such boundaries are nominally and ritually strictly maintained, even if there is actually some mobility or interaction between castes. "High" castes maintain their superior position by exercising powerful sanctions, and they account for (or rationalise) their status with elaborate religious, psychological, or genetic explanations".

यह देश का दुर्भाग्य रहा हमने शिक्षा, सम्पत्ति और सामाजिक प्रतिष्ठा किसी वर्ग विशेष के हाथों में कैद कर दी, और इसीलिए देश की प्रगति नहीं हो सकी। कहने के लिये वेद और गीता में कहा गया है।

चातुर्वर्ण्यं मया सृष्टं, गुण कर्म विभागशः

के अनुसार वर्ण व्यवस्था की गई थी। लेकिन आज 2700 जातियां हैं जो न गीता और न वेद पर आधारित हैं। क्योंकि लोग समझते थे कि अगर हम इसको प्रधान मान लेंगे तो हमारे हाथ में शिक्षा नही रहेगी। त्रेतायुग से ही सामाजिक विषमता का प्रादुर्भाव हुआ। और किसके द्वारा हुआ ? बड़ा दुख होता है, महर्षि बाल्मीकि ने, और मर्यादा पुरुषोत्तम राम क माध्यम से क्या दिखाया है ? शम्बूक का वध कराया उसका अपराध यह था कि एक तो वह शूद्र था और दूसरे वेद का अध्ययन करना चाहता था। इसीलिए भारतवर्ष में अस्पृश्यता की समस्या आती है त्रेतायुग से। क्या कारण है कि एकलव्य ने अपने एक अंगूठे, का दान दिया था द्रोणाचार्य को ? इन्हीं सामाजिक विभेदो के कारण यहां का समाज अस्तव्यस्त रहा।

भारत वर्ष में केवल हिन्दू समाज ही नहीं, और भी जो समाज हैं उनमें भी इस प्रकार की डिसएबिलिटीज हैं। अभी हाल में ही हमने देखा कि अकालियों और निरंकारियों में झगड़े ए। मैं इस विवाद में नही पड़ना चाहता कि कौन सही है, कौन गलत है। लेकिन किसी धर्म का नाम ले कर फतवा दे कर किसी को दंडित करना यह न धर्म है और न मानवता।

उपाध्यक्ष महोदय, आपने बड़ी कृपा की जो मुझे समय दिया क्योंकि मुझे गाड़ी से जाना था, इसलिये मैं आपको बहुत बहुत धन्यवाद देता हूं।

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Deputy Speaker, Sir, at the outset I congratulate my friend Dr Vasant Kumar Pandit for having made this forum available for us by introducing this particular Bill in this House. Sir, I have heard very carefully the reasons and the arguments which have been advanced by both of my hon. friends.

While I supört the obejcts for which this Bill has been brought forward, I feel that the purpose may not be achieved if we read the clauses of this particular Bill. Just now my esteemed friend, Mr. Ramji Singh said that there should not be any ex-communication and that the person should be recognised as a human being and his right should not depend upon his caste or his religion or his birth.

But, unfortunately, when I tried to go through this particular Bill, I find that this particular objective will not be achieved if this Bill, as it is, is passed.

The Bll itself is styled like this I quote:

"A Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community; to provide for penalties for such an act or acts and for matters connected therewith."

While giving this particular statement, it is mentioned that the outdated and unconstitutional practices such as untouchability, boycott etc. are still practised in various forms in various communities and the objective can only be achieved by enacting a suitable legislation for the purpose and also for providing punishment to those who indulge in such evil practices.

But if we real all the clauses we find that this ex-communication, this boycott, is only considered within the community itself. If the Hindu community at large ex-communicates or boycotts a particular person from other community this particular legislation does not attract that particular evil which, in my respectful submission, is a more serious social evil.

Sir, the name of the Bill is given as "The Prevention of Social Disabilities Bill, 1977". But, if we read the Bill, we find everywhere that the word used is 'community'. It would have been better if my learned friend had styled this Bill as 'The prevention of social communities disabilities Bill' That would have been better. I do not know whether my learned friend Dr. Pandit has stayed in villages. There are many villages in this country where we find this. There are many Hindus and one Muslim. Or you may find a predominently Muslim village where there are only two or three Hindu families. We find that where there are predominently Hindus, they

[Shri Bapusaheb Parulekar]

ex-communicate Muslims. And where there are predominently Muslims they ex-communicate Hindus. This particular contingency is not covered by this particuar Bill. Even we have instances where the rich in the village ex-communicate the poor. We have also instances where a particular Sardar or Inamdar ex-communicates an illiterate person in a village because he does not abide by the wishes of that particular Sardar or the Raja, Here also we find this. The definition of the word 'community' is specifically mentioned. It says: "community means a group of members who are conected togteher by birth, conversion or performance of religious rites or ceremonies or who belong to the same religion or religious creed and include a caste or sub-caste." Sir, while defining the imposition of social disabilities, please take into consideration clause 3(b) of the Bill. It mentions that if anybody refuses to give a public hall in the village to a particular person, that would be an offence. We have instances where, in small villages, there is one small public hall which is used by all the people for the purpose of certain functions say, Satyanarayan Puja or for the marriages. We have instances where the Hindus refuse the public hall to be given to the other communities. My submission and my request to the hon. Members of the august House is that they should consider this Bill to be a Bill in a somewhat restricted sense. The scope of the Bill should be enlarged. Therefore I request this that either my learned friend or the hon. Minister should bring forward a more comprehenive Bill. so that human rights, as suggested by Dr Ramji Singh, will not be denied to anybody. In this particular Bill we find that instances are quoted. They refer to a particular community—to those Bohras, to those Muslims and Hindus, I do accept that even these social evils must go but at the same time this restriction which is imposed in this particular Bill is not siufficient to achieve the objects which my friend Dr. Ramji Singh has suggested. I would therefore request the Mover of the Bill, Dr. Pandit, and the hon. Minister to bring forward a more comprehensive Bill so as to consider and protect the rights of the human being as a human being and not restrict the scope of the rights of a particuar person vis-a-vis a particular community.

*SHRI JADUNATH KISKU (Jhargram): Mr. Deputy Speaker Sir, I extend my whole hearted support to the Prevention of Social Disabilities Bill, brought forth by Shri Vasant Kumar Pandit. Sir, every day I see before my own eyes innumerable instances of social discrimination. After 30 years of Congress rule and after 2 years of Janata rule such discriminations and disparities are still existing as before. It is very difficult to say when they will disappear. I bleieve that they will disappear only when the people of the lower strata form a united front and forge a united struggle against such discriminations and disabilities. These discriminations are on the increase at many places. Enactment of legisllation is of course necessary to eradicate this evil. But mere legislation is not enough. Help of legislation will of course be taken but to eradicate it completely, the roots of the existing exploiting society will have to be dug out. Unless the present structure of society which is based on exploitation, is completely demolished and is rebuilt anew, the miseries of the people living at the lower strata cannot be removed. We know that only too well. We have seen in our present society that although the people from the lower strata are sometimes invited at social functions like, marriages. 'shradhs' etc., they are never treated as equals. This is because even now they are considered as untouchables.

*The original speech was diviered in Bengali.

Therefore, I reiterate that although a legislation is necessary, the entire malady cannot be removed so long as the people of the lower strata do not unite together and wage a united battle against the injustice meted out to them. Sir, I once more express my full support to this Bill and with that I conclude my speech.

श्रीमती मृणाल गोरें (बम्बई उत्तर) : उपाध्यक्ष महोदय, डा० वसंत कुमार पंडित सोशल डिस्पेरिटीज के बारे में जो यहां बिल लाए हैं, उस के लिए मैं उन का हार्दिक अभिनन्दन करती हूं ।

मैं यह जानती हूं कि इस बिल का जो विषय है, जो इस बिल का स्कोप है, वह मर्यादित है और अपने भाषण में जो आपने वेकग्राउन्ड दी, महाराष्ट्र में जब श्री वी० जी० खेर मुख्य मंत्री थे और हमारी सरकार के आज के प्रधान माननीय श्री मोरारजी देसाई गृह मंत्री थे, उस वक्त बम्बई में कुछ ऐसी घटनाएं हुईं, जिन के कारण इस प्रकार का बिल महाराष्ट्र में लाया गया था और उस बिल को बोहरा कम्युनिटी को छोड़ कर बाकी सभी कम्युनिटीज के लोगों ने कबूल किया था, उस बिल का समर्थन किया था और आज भी हम देख रहे हैं कि वोहरा कम्युनिटी में इस के बारे में काफ़ी झगड़े चालू हैं । डा० परुलेकर ने भी अपने भाषण में कहा है कि इस प्रस्ताव का उद्देश्य मर्यादित है, उस की दृष्टि मर्यादित है । मैं यह कहना चाहूंगी कि हमारी आंखों के सामने जो घटनाएं घट रही हैं, वे हमारे सामने हैं और मैं यह पूछना चाहती हूं कि क्या इस बीसवीं सदी के अन्त में भी हम इसी प्रकार से समाज को चलाना चाहते हैं कि जो व्यक्तिगत स्वतंत्रय है, जो फन्डामेन्टल राइट्स हैं, जो बुनियादी अधिकार हैं, उनको और उस व्यक्तिगत स्वातन्त्रय को कोई धर्म गुरु कुचलता रहे । यह एक बुनियादी सवाल है । इस सवाल का जवाब हम लोगों को देना चाहिए । मैं जानती हूं कि हम लोग इसको टाल रहे हैं । मैं आप से कहना चाहूंगी अब आप इसको टाल नहीं पायेंगे । कहीं न कहीं हम लोगों को इस का जवाब देना ही पड़ेगा ।

हम देख रहे हैं कि एक तरफ तो अपने संविधान में भारतवासियों को बुनियादी अधिकार दे दिये गये हैं, उनको व्यक्तिगत स्वतंत्रता दे दी गयी है लेकिन धर्म के नाम पर उनके अधिकारों को मर्यादित करने की कोशिश की जाती है । इसलिए हमें लगता है कि हम इसके बारे में कुछ ठोस रीति से कहें जिससे कि धार्मिक अंधता एक ऐसा माहौल पैदा न कर सके ।

जैसा कि डा० रामजी सिंह ने कहा धर्म के जरिये कभी समाज को एकत्रित करने का काम होता था लेकिन आज परिस्थिति ऐसी आ गयी है कि अब धर्म के नाम पर समाज को एकत्रित करने का नहीं बल्कि उसको संकुचित करने का काम होता है । अगर कोई समाज को एकत्रित करने का काम करना भी चाहता है तो हम उसको मदद नहीं देते । डा० पण्डित ने कहा कि नोमेन कांट्रेक्टर के यहां एक 80 साल की बुढ़िया गुजर गयी, उसे श्मशान भूमि में जगह देने से इंकार कर दिया गया । कारण नोमेन की बहन मिस कांट्रेक्टर अपनी जाति से बाहर शादी करना चाहती थीं, उन्हें शादी करने की इजाजत नहीं दी गयी । इसी प्रकार से हम देखते हैं कि कैसे वोहरा जमात के धर्मगुरुओं द्वारा अपनी कम्युनिटी के लोगों को सताया जाता है । जिस तरह से उनको सताया जाता है उसके बारे में उस कम्युनिटी के लोगों ने मुझे बताया है । दूसरी कम्युनिटी के लोग तो उस पर विश्वास नहीं कर पायेंगे । उस कम्युनिटी के चेरिटेबल ट्रस्ट्स हैं जिनके अकाउंट्स के बारे में पूछना बहुत बड़ा पाप होता है । अगर कोई व्यक्ति अपने धर्मगुरु के बारे में कुछ कहता है तो कहा जाता है कि वह अपने धर्म के विरोध में बोलता है, उसका सामाजिक बहिष्कार कर देना चाहिए । जब कम्युनिटी के लोग बहिष्कृत व्यक्ति की हालत देखते हैं तो और लोगों में धर्मगुरु के खिलाफ कुछ कहने की हिम्मत नहीं होती । इस तरह से धर्म गुरु अपनी कम्युनिटी के लोगों पर पूरी तरह से अधिकार जमाये रखते हैं ।

इसलिये मैं कहना चाहती हूं कि जब इस देश के संविधान में हमारी निष्ठा है, उससे हम बंधे हुए हैं तब इस देश के नागरिकों के अधिकार पर जो धर्म के नाम पर आक्रमण होता है तो उस आक्रमण से नागरिकों की रक्षा करने का सरकार का फर्ज है और यह करने के लिए हमें आगे बढ़ना चाहिये । कहा जाता है कि हम धर्म की अन्दरूनी बातों में हस्तक्षेप नहीं कर सकते हैं । यहां श्री नथवानी जी बैठे हुए हैं । उनकी अध्यक्षता में जो कमीशन नियुक्त किया गया, मैं जानती हूं कि कमीशन में काम करने वालों को कैसे तंग करने की बात हुई । जो लोग अपने धर्म गुरुओं की बाबत कुछ कहना चाहते हैं उनका सामाजिक बहिष्कार करने की बात होती है । इस तरह से लोगों को बोलने तक से मना कर दिया जाता है । वे कहीं भी अपने धर्मगुरुओं के विरोध में नहीं बोल सकते हैं । आज की सरकार जो व्यक्तिगत आजादी के सवाल को ले कर यहां आकर सत्तारूढ़ हुई है, ऐसी बातों को देखते हुए कैसे इन बातों का समर्थन कर सकती है । आपको देखना चाहिये कि समाज में किसी भी व्यक्ति के अधिकारों पर इस प्रकार का आक्रमण न हो ।

16.35 hrs.

[SHRI N. K. SHEJKALKAR *in the Chair*]

सुप्रीम कोर्ट ने जो फैसला दिया कि धार्मिक आधार पर एक्स-कम्युनिकेशन के मामले में आप दखल नहीं दे सकते है लेकिन दूसरे मामलों में दे सकते हैं इस प्रकार का अर्थ उस फैसले का था । लेकिन उस फैसले को आए हुए काफी समय हो चुका है काफी पानी बह चुका है । आज फिर एक बार मैं समझती हूं कि असर्ट करने की जरूरत आ पड़ी है ।

हो सकता है कि इस बिल में कुछ खामियां हों । इसको मैं मानती हूं । इसका कारण यह है कि प्राइवेट मैम्बर्ज बिल हर दृष्टि से परिपूर्ण नहीं होता है, लेकिन मूलभूत जो कल्पना इस में है उस कल्पना को सरकार

[श्रीमती मृणाल गोरे]

को स्वीकार कर लेना चाहिये और इस कल्पना के आधार पर इसके स्कोप को बढ़ाने वाला बिल अगर सरकार लाना चाहती है तो ला सकती है और स्कोप को मर्यादित रखकर लाना चाहती है तो खामियों को दूर करके ला सकती है। श्री अनिक लाल मंडल डा० लोहिया के भक्त रहे हैं और मैं समझती हूं कि आज भी हैं और उन्होंने डा० लोहिया के विचारों को काफी सालों तक शिरोधार्य माना है और मैं उन से आशा करती हूं कि इस बिल को अगर वह स्वीकार नहीं करेंगे, तो धर्म के बीच में यह कुछ दखल दे रहा है, तो इस बात को कृपया आप न कहें बल्कि यह कहें कि इस बिल का उद्देश्य अच्छा है ठीक है और इसको ध्यान में रखते हुए सरकार की तरफ से इस प्रकार का बिल लाया जाएगा और उस अवस्था में मैं आशा करती हूं कि डा० पंडित भी आप से सहकार्य करने के लिए सहमत हो जाएंगे।

अन्त में मैं इतना ही कहना चाहती हूं कि कहीं न कहीं इसकी शुरूआत करने की जरूरत है। मुस्लिम परसनल ला के बारे में काफी चर्चा चलती है। बहुपत्नी, बिगैमी के मामले में मुस्लिम महिलाओं के साथ हम न्याय नहीं कर रहे हैं, तलाक के कानून को ले कर उनको हम न्याय नहीं दे रहे हैं। बार बार हम यही कहते आ रहे हैं कि शरियत के ला में, मुस्लिम परसनल ला में हम दखल नहीं दे सकते हैं तो मैं अर्ज करना चाहती हूं कि हम अपने देश के नागरिकों के साथ न्याय नहीं कर रहे हैं और उनको न्याय देना सरकार का कर्तव्य है।

जहां समाज सुधारक इस प्रकार की बातों को आगे चलाते हैं और एक हवा तयार करते हैं तो उस में आपको भी सहयोग देना चाहिये। नथवानी कमिशन जैसे कमिशन और सोशल वर्कर्स यही हवा बना रहे हैं और उनको सहकार देना सरकार का फर्ज है। इसलिए इस बिल को आप मंजूर करेंगे ऐसी मैं आप से आशा करती हूं। इस आशा के साथ मैं इसको सक्रिय समर्थन दे रही हूं।

SHRI NARENDRA P. NATHWANI (Junagadh): Sir, I rise to congratulate my friend, Dr. Pandit, for having brought forward this Bill and I support the underlying aims and objects of the Bill. Before I proceed to say something about the provisions of the Bill, let me say this that there is a distinction between religious and social spheres of life. In substance, religion is spiritual redemption and not social reform. It is essential to maintain this distinction if our democracy is to be purposeful or meaningful. Human right and civil liberties should not be supressed to tyranny or slavery allowed to be established or to flourish in the country in the name of religion, community or caste.

Reference has been made to the Commission which bears my name, Nathwani Commission. Shrimati Mrinal Gore referred to the inconvenience and harassment that was caused to the members of the Commission while they were trying to discharge their duty. I will not say much at this stage because in due course of time this Commission is going to submit its report to 'Citizens for Democracy' which is a non-political and non-communal body. We know how this body—Citizens for Democracy—has functioned, and its several reports for instance. Tarkunde Commitee's reports have been referred to in this House and also in Home Ministry's last annual report. It is the same very body which has established this Commission. Lot of opposition was raised against this Commission. Political and otherwise and pressure was, in fact, brought on this Commision. Several States' Ministers, Chief Ministers, Home Ministers were asked to ban the meeting of the Commission. Tremendous pressure was brought on my friend, Shri Babubhai Patel, the Chief Minister of Gujarat when the Commission was meetng in Gandhinagar. A deputation waited on him and he pointed out: why are you so much exercised over this? If your contention is that this commission tries to interfere in the religious matter of your community, it is very easy to approach a civil court and file a suit for preventing the members from continuing their activity. It would be a simple suit and you can approach the court and prevent them. Sir, several Members must be knowing it that the head of this particular community, his predecessor, and others had and have enough resources by way of money and by way of availing of the best legal talents. But I would not go into that. I would only come to the history of the Bombay Prevention of Ex-communication Act.

In 1949 in the Bombay State Assembly the relevant Bill was discussed and it was general in scope. It was not restricted to ex-communication from any particular caste, community or religion. While the then Home Minister, the present Prime Minister, moved the Bill, th then Chief Minisiter, Shri Kher, who supported the Bill, referred to the instances of persecution that were taking place. While supporting the Bill, this is what Shri Kher, whom as some of us know was an extremely mild-natured person and not a fire brand, said. While referring to the merciless persecution of some Bohra members he said:

> "Nothing shall swerve us from doing our duty to the community because this kind of monstrous tyranny perpetrated by a religious head is a disgrace to any civilised Government. It is not a religion, it is a monstrosity."

These words were spoken as far back as 1949.

I tell you from what information I have obtained as a member of this Commission that things have deteriorated far beyond the stage that prevailed in 1949 for this community. It is a disgrace to our democracy that in the name of religion to day slavery is sought to be perpetrated and human rights violated.

Well, the Act came into force in or about 1952. Th then Mullahji Saheb ex-communicated a reformist member. He filed a suit in the High Court of Bombay. That suit came before Mr. Justice J. C. Shah, who later become the Chief Justice of the Supreme Court. He upheld the constitutional valdity of the Bombay (Prevention of Ex-Communication) Act. Mullaji Saheb went in appeal. The appellate court consisted of the Chief Justice M. C. Chagla, with whose name everyone of us is familiar and Justice Bhagawati (Senior), the father of the present Justice Bhagawati. Justice Bhagawati later became a Judge of the Supreme Court. So, Mr. Justice J. C. Shah, who subsequently became the Justice of the Supreme Court and Mr. Justice Bhagawati, who later became a puisne Judge M C. Chagla, upheld the constitutional validity of this Act. It is important to bear in mind the number and names of the Judges who upheld the validity of the Act.

Meanwhile, the person who was ex-communicated and who had filed the suit and who had won in both the couurts in the Bombay High court, died and the matter came to an end. Then the Mullahji Saheb filed a writ petition in the Supreme Court under article 32, contesting the validity of this Act on the ground that the Act did not differentiate between ex-communication on ground of religion and ex-communication on grounds other than religion. It was a very interesting case and I was present through out the five days the matter was heard when Shri K. M. Munshi argued it on behalf of the petitioner. Shri K. M. Munshi was most unwilling to take up the case because he had his sympathies with the reformists. But the party could not get any one, either from India or outside to support and conduct Mullaji Saheb's case. Then only Shri Munshi agreed to argue for him. He argued the case before a Bench of five Judges. The then Chief Justice Sinha, upheld the constitutional validity of the Act, while the four remaining Judges differed from his opinion and held that the Act was unconstitutional because there was no difference made between ex-communication on ground of religion and that made on other grounds. So, you should remember that in all, four Juudges—Justice J. C. Shah, Justice Bhagawati, Chief Justice M. C. Chagla and Chief Justice Sinha upheld that the Act was constitutionally valid. Thus, so far as the weight of opinion on either side is concerned, it is equal.

[Shri Narendra P. Nathwani]

Now, when the Act was struck down, it was a very simple thing for the Bombay Legislature to remove the infirmity by introducing after the words "ex-communication on any ground" a single phase, "other than religion." Then the Act, so amended, would have been valid.

Kindly bear in mind that when four Judges of the Supreme Court struck down this Act on the ground of constitutional invalidity, they merely said that the ex-communication of any person, in order to be valid, should be on ground of religion, like apostasy, heresy, or deviation from any essential tenet or principle of that religion. Suppose I am a Muslim and I say that I do not believe in Mohammad being *Paigambar*, or Prophet, then certainly the religious head can say "you are not a Muslim and deserve to be ex-communicated". After the death of the Prophet—*Paigambar*—the Muslim is considered as his representative. Suppose I am a Dawood Bohra and I say that I do not believe in the Imam as the representative of Mohammad, then certainly the head can say "you have no business to belong to our religious fraternity". These are the two or three instances in which ex-communication which is called as *baraat*, can be permitted after following proper procedure. It should not go beyond that.

But now the position is that if I want to start a business, or want to study for law, if it is his—Dai's—pleasure not to allow me to do so, then I and my relations must abide by it If I want to go into a particular business, and if he does not want me to do that particular business, then the members of my community would not be allowed to have any dealings, business or even social, with me. If I start an educational or charitable institution or do public work without his approval or consent, sent, the people of my community wouuld not only not join such institutions but would socially boycott me.

This is very common. It is practised in my part also. The harijans are being victimised today in this manner. If I am a reformer they will say: you shall not do it—act of reform. It is not confined only to harijans; it exists in other castes also. Now they—those who are socially backward—have all become conscious of their rights. I do not want to go into those details.

The Bill, as it is brought forward, is general in terms. While welcoming the idea underlining this Bill, Shri Parulekar has rightly pointed out that it should be made more comprehensive. I am in full agreement with it and I would say that it would be a very glorious day in the history of this august forum when we can bring forward and enact into law a Bill of the nature suggested by my hon. friend, Shri Parulekar, whereby human dignity and human rights would be protected irrespective of any religion, caste or creed.

Unfortunately, during the last 30 years conditions in Bohra Community have deteriorated further. Unfortunately, again, some of us are unable to look ahead. We look only at today, cause we are afraid of losing votes of orthodox members, even temporarily. These are the dangers.

If the hon. Minister has any apprehension that such a Bill is likely to be struck down as invalid on the ground of religion, or on the ground of any interference with a religious affair, I would suggest to him that objections of such a nature can easily be avoided by introducing a simple proviso in clause 3, which may read as follows:

"Nothing in this Act shall affect the right, if any, of any competent religious authority or head to ex-communicate on religious ground any member of the community, so far as the right of such a member to have access to any religious place is concerned."

If you introduce such a provision whether in these words or other similar words. . .

चौधरी बलबीर सिंह (होशियारपुर) : फिर बाकी क्या रह गया ?

SHRI NARENDRA P. NATHWANI: There are educational institutions, hospitals, dharmasalas etc. run by them. Why should they be deprived? At the most I would say that a person who is ex-communicated on such a ground should be allowed even to visit mosques, and the only thing that the high priest can deny him is the right to lead congregations or to act as a priest at marriages or other ceremonies.

With these words I request the hon. Member either to refer this Bill for eliciting public opinion or to refer it to a Select Committee where these provisions can be duly considered.

SHRI P. RAJAGOPAL NAIDU (Chittoor): I congratulate Dr. Pandit on bringing this Bill. My friend who has spoken previously has done well. We must contemplate ex-communication not only on religious grounds, because ex-communication is being done on other grounds also. In villages you can see that if a person belongs to the Scheduled Caste and if he is a poor man, he is ex-communicated, the reason being the authoritarianism existing there as also in townships and other areas. There is ex-communication even in trade unions of persons who do not agree with the majority.

SHRI M. RAM GOPAL REDDY (Nizamabad): The vocal minority is ex-communicated.

SHRI P. RAJAGOPAL NAIDU: This has an origin in history. In the Vedic ages, as Dr. Ramji Singh said, there were *varnas*, but they were not stratified. For example, Viswamitra, a Kshatriya, became a Brahmin. Many Brahmins became Sudras, many Sudras became Vaisyas, many Vaisyas became Sudras, and like that there were permutations and combinations, going up and coming down the ladder. But later on, these *varnas* were stratified. We do not know when castes, sub-castes and ex-communication of some people, placing them outside the villages saying they were Harijans, came in.

There are reasons in our society for animosities, and because of these animosities, one community is against another, and when a community is in a minority and it opposes the majority, certainly they are ex-communicated on one pretext or another. It is not only on religious grounds. Even for questioning the majority, people are being ex-communicated. Therefore, this is a very grave crime, and it must be stopped.

17.00 hrs.

Therefore, is it not better for the Government to bring in a comprehensive Bill? It is quite necessary to eradicate this communalism or Varnas. So many great people had tried, but they failed. We see that Budha had tried but he was not able to remove or abolish the castes. Then when Paighamber Mohammed came, he also tried to abolish castes: in their case also there are Sunnis, Shias and so many castes. Christianity also tried its level best but even now we see Brahmin Christians, Reddy Christians, Kamma Christians and so on. Even people from other lands, when they came here, became communal. So, these communal feelings are entering into other Religions also. In the south there was Basava Devaraya who tried his best to see that all castes came together by attaching a Linga to all persons. They became Lingayats, another community; they became stronger and tried to oppress the others. Then the Sikhs came and even among Sikhs we see Nirankaris—and so many other divisions.

Therefore, in a society which is divided into all these communities and sections, certainly there are so many difficulties and ex-communication is also there. Therefore, what I say is that under this Bill, not only on religious grounds but on other grounds also—whether the person concerned

[Shri P. Rajagopal Naidu]

belongs to the same community or another community, to the same caste or sub-caste, to the Harijan community or Girijan community—ex-communication must be considered a crime and it must be cognisable, and must be punished.

Thank you.

श्री केशवराव धोंडगे (नांदेड़) : डा० बसंत कुमार पंडित जो यहां पर बिल ले कर आए हैं, उसकी ताइद करने के लिए मैं खड़ा हुआ हूं।

इन्सान को गुलाम नहीं बनाना चाहिए। इन्सान के दिमाग को जो चीज पसन्द नहीं है, उस के खिलाफ़ बगावत करने का हक उस को है चाहे वह किसी मजहब में रहे, किसी मुल्क में रहे, किसी दुनिया में रहे या किसी पार्टी में रहे। गुलामी के खिलाफ़ बगावत करने का इन्सान का फ़र्ज है और इस फ़र्ज को बन्द करने के लिए अगर कोई कायदा रहे, कोई कानून रहे चाहे खुदा का कानून ही वह हो, तो उस के खिलाफ़ डट कर मुकाबला करना इन्सान का फ़र्ज है। लिहाजा यह जो बिल है, मैं मानता हूं कि इस के अन्दर कुछ लिमीटेशन्स है लेकिन इस के माइने यह नहीं है कि अगर उस में पूरी बातें नहीं है और वह छोटा सा बिल है, तो उस को नामंजूर किया जाए। मैं गुजारिश करूंगा कि हर कौम के अन्दर तरक्कीपसन्द ख्याल के लोग होते हैं, इन्कलाबी ख्याल के लोग होते हैं, जो इन्कलाब करना चाहते हैं, सोसाइटी के अन्दर तरमीम करना चाहते हैं, जो उस में रेवोलूशन करना चाहते हैं, जहां नाइन्साफ़ी है, वहां इन्साफ़ पैदा करना चाहते हैं, अगर उन पर नाजायज तौर पर दबाव डाला जाता है, तो उस के खिलाफ़ आवाज उठानी चाहिए। ऐसा हर मजहब के अन्दर है, हर मुल्क के अन्दर है और अगर कुछ लोग इन्कलाब करना चाहते हैं, तो ऐसे बिल की बहुत जरूरत है। परम्परा है और हेरीडिटरी ऐसे कई जगह हैं और उन को मेन्टेन करने के लिए हर कौम का अलम्बरदार कोशिश करता है। हमारे महाराष्ट्र के अन्दर ज्ञानेश्वर महाराज जो थे, आप यह देखिए कि उन के भाई-बहन का बहिष्कार किया गया और कितनी मुसीबतें उन पर आईं। उन के मां बाप को जिन्दा डुबवा दिया गया और उन को प्रायश्चित करना पड़ा। ब्राह्मण कहते थे कि इन्होंने बड़ा जबर्दस्त गुनाह किया है और इन को जिन्दा रहने का हक नहीं है। विट्ठल पंथ और रुकमनी को डुबवा कर मारा गया। यह वहां की हिस्ट्री है। जो इन्कलाब करता है, उसको फांसी के तख्ते पर लटकाया जाता है। अगर तरमीम करना है, तो हर मजहब के अन्दर हो, चाहे मजहब कोई रहे, मैं यह नहीं कहूंगा कि हिन्दूइज्म के लिए ही ऐसा किया जाए, किसी मजहब के अन्दर अगर नाइन्साफ़ी है, या जात पात का भेदभाव है, तो उस को खत्म करना चाहिए। मेरा ख्याल यह है कि मजहब ही है जो तमाम बुराइयों का मजमूआ है। इस को ही खत्म करना चाहिए। आप यह देखें कि हर लड़ाई जो होती है, वह मजहब के नाम पर होती है, जाति के नाम पर होती है। अगर मुझे कोई बुराई करना है, तो मजहब नाम पर करता हूं, मजहबी किताब को सामने रखता हूं और किसी जाति की पैरवी करता हूं, किसी वर्ग की पैरवी करता हूं, तो धर्म ग्रन्थ सामने ले आता हूं। धर्म ग्रंथों के नाम पर आदमियों आदमियों के अन्दर भेद करना चाहते हैं, उनको गुलाम रखना चाहते हैं। कहते हैं कि यह हक उनको खुदा की तरफ से मिला है, मजहब की किताब से मिला है। ये धर्म ग्रन्थ इंसान को इंसान नहीं समझते। धर्मग्रन्थों को इंसानियत पर हकूमत करने का हक होता है। जो किताबें या ग्रन्थ ऐसा हक देते हैं उनको जला दिया जाना चाहिए। जब तक हम इस देश में समाजवाद नहीं लायेंगे, कम्युनिज्म नहीं लायेंगे तब तक यह चीज दुरुस्त नहीं हो सकती है।

दुनिया के अन्दर एक ही मजहब वाले लड़ते हैं। हम मिडिल ईस्ट में क्या देखते हैं? दूसरी तरफ चीन भी कम्युनिस्ट देश है और वियतनाम भी कम्युनिस्ट देश है। चीन में भी बौद्ध लोगों की मेजोरिटी है और वियतनाम में भी बौद्ध धर्म को मानने वालों की मेजोरिटी है। मैं बड़े अदब से कहना चाहता हूं कि बौद्ध धर्म को मानने वाला एक मुल्क दूसरे मुल्क पर आक्रमण करता है जो कि बौद्ध धर्म को मानता है। चीन जब वियतनाम में हिंसा कर सकता है, वहां अशांति पैदा कर सकता है, पूरे कानून की हत्या कर सकता है तो हम कैसे मान सकते हैं कि एक ही धर्म को मानने वाले आपस में नहीं लड़ेंगे।

अगर सही मायनो में हम को आजादी चाहिए तो हमे उन लोगों को सहूलियत देनी चाहिए जो कि बगावत करना चाहते हैं, जो कि रिफार्म करना चाहते हैं। इस तरह का जो आदमी सामने आता है उसको परेशान किया जाता है, उसको कम्युनिटी से बाहर कर दिया जाता है उसकी तरफ गवर्नमेंट ध्यान नहीं देती। वह कहती है कि हम मजहब के अन्दर दखल नहीं देना चाहते। अगर आप दखल नहीं देना चाहते हैं तो हरेक का मजहब बड़ा है। उस मजहब के सिवा बाकी के सब मजहब गलत है। बाकी के मजहबों पर आपको जुल्म करना पड़ेगा, उनको हटाना पड़ेगा। मजहब के नाम पर अगर कोई नाइंसाफी होती है, जमाने के खिलाफ कोई चीज होती है, मसावात के खिलाफ कोई चीज होती है, भाईचारे के खिलाफ कोई चीज होती है तो उसके खिलाफ बगावत करने का मेरा पैदायशी हक है, जन्मसिद्ध अधिकार है। लिहाजा मैं आगाह करना चाहता हूं कि मुझे गुलाम न खुदा बना सकता है, न कोई धर्मग्रन्थ बना सकता है, न कोई मजहब बना सकता है। यह मेरा हक है। मैं आपको इस बात के लिए भी आगाह करना चाहता हूं कि मंदिरों और मठों के पास जो अमलता है, जो प्रापर्टी है उसको आप जब्त कीजिए, उसको नेशनेलाइज कीजिए। सही मायनों में जो आपने बैंकों का नेशनेलाइजेशन किया वह तो किया लेकिन करोड़ों रुपये की जायदाद आज इन मंदिरों और मठों के पास है उसको भी नेशनेलाइज कीजिए।

यहां की जायदाद के कुछ लोग ठेकेदार बन चुके हैं। जन्नत भेजने का उन्होंने एक पासपोर्ट बना रखा है। जिस तरह से हम एम० पी० लोग पासपोर्ट कर

यही करते हैं, उसी तरह से उनके यहां ऐसे पैगम्बर बने हुए हैं जो जन्नत में जाने का पासपोर्ट देते हैं। लिहाजा इनकी प्रापर्टी को नशनैलाइज किया जाए और वह गरीब लोगों को दी जाए। इस से हमारे अर्थ मंत्री जी को करोड़ों रुपये का टैक्स लगाने की जरूरत नहीं होगी।

सदर साहब, हिन्दुस्तान की तवारीख इंकलाबी लोगों की तवारीख है। हमें उनकी कुर्बानियों से सबक हासिल करना है। हर मजहब के अन्दर हर फलसफे के अन्दर आजादी है। उनकी प्रापर्टी को नशनलाइज करके जो बुराई है उसको आप खत्म करें। आप बुराई को तो खत्म करना चाहते हैं लेकिन बुराई की जो जड़ है, बुराई का जो सोर्स है, जननी है उसको आप खत्म नहीं करना चाहते हैं। धर्म के नाम पर संस्कृति के नाम पर हम इन्कलाब का झंडा फहराना चाहते हैं, परचम लहराना चाहते हैं लेकिन मैं इसको एक ढोंग समझता हूं। सम्पूर्ण क्रान्ति की बातें जय प्रकाश जी करते हैं, डा० लोहिया ने लाई थी और मैं समझता हूं कि यह एक इम्तहान है हमारे लिए, एक चैलेंज है हमारे लिये और अगर आप उस पर चलने का दावा करते हैं तो मजहब के नाम पर अगर कोई नाजायज चीज करता है तो पंडित जी का जो बिल है इसको आपको मान लेना चाहिये। उस अवस्था में यह बिल क्या बुरा है? जिस किसी मजहब में जुल्म हो रहा है उसको आप दूर करें। लेकिन मैं समझता हूं कि सम्पूर्ण क्रान्ति की बात महज आपके मैनिफैस्टो के अन्दर है, प्रदर्शनों के अन्दर है और जब यहां पर काम करने का अवसर आता है, अमल का मौका आता है तो आप उसके संरक्षक बन जाते हैं। मैं कहना चाहता हूं कि बिल में कोई भी कमी है तो उसको आप दूर करें या आप अपनी तरफ से बिल लाएं। लेकिन किसी को भी खुदा के नाम पर, परमात्मा के नाम पर, मजहब और धर्म के नाम पर लूटने का और लोगों को चूसने का हक नहीं होना चाहिये। अगर हक है और आप अपनी कंसैंट देंगे तो मैं कहूंगा कि आप जय प्रकाश नारायण जी के खिलाफ बगावत कर रहे हैं, सम्पूर्ण क्रान्ति के खिलाफ आप बगावत कर रहे हैं और लोगों के साथ जो आपने वायदा किया है उस वादे की आप खिलाफ वर्जी कर रहे हैं। इतना कह कर मैं समाप्त करता हूं। जय क्रान्ति, जय क्रान्ति।

चौधरी बलबीर सिंह (होशियारपुर) : पंडित साहब ने इस बिल को ला कर दुखती रग पर हाथ रखा है। यह बायकाट, हुक्का पानी बन्द, समाज से बाहर, जात बिरादरी से बाहर धर्म के बाहर करने का जो रिवाज है यह बहुत पहले से चला आ रहा है और कभी इसमें समाज को फायदा भी दिया है। लेकिन अब यह बड़ा नासूर बन गया है, कैंसर बन गया है। कोई आदमी एक उलट बात कह दे तो उसे निकाल बाहर करो या दंडकारण्य एक जो बना था और गांवों में जो लोग उनकी बात को नहीं मानते थे वहां उनको भेज दिया जाता था, यह चीज वहां से शुरू होती है और यह पुरानी तारीख है। हिन्दुस्तान में ही नहीं बल्कि तरक्की पसन्द अपने आप को कहने वाले मुल्कों में बहुत से कबीले हैं जिन्होंने नियम बना रखे हैं कि ऐसे लोगों को जला दो। काला आदमी होटल में नहीं जा सकता है, कुत्ता और काला आदमी घुस नहीं सकता है इस बात को ले कर हिन्दुस्तान की आजादी की तारीख में महात्मा गांधी को जनूबी अफ्रीका जाना पड़ा था और उनके मन में बगावत की भावना पैदा हुई है। जिस ढंग से समाज ने लोगों पर जुल्म किया है ईश्वर और धर्म के नाम पर इसको ले कर एक शायर ने कहा है :

> खुदा के बन्दो को देख कर के खुदा से मुनकर हुई है दुनिया
>
> अगर ऐसे बन्दे हैं जिस खुदा के वह हर्गिज अच्छा खुदा नहीं है।

अभी कहा गया है कि एक आदमी ने वेद पढ़ा तो उसके कान में सीसा डाल दिया गया। एक आदमी द्रोणाचार्य के पास जाता है शस्त्र विद्या सीखने के लिए तो उसको कहा जाता है कि तुम्हें हक नहीं है क्योंकि तुम राजवंश से ताल्लुक नहीं रखते हो और जब वह अपने तौर पर शस्त्र विद्या में पूरी तरह से निपुण हो जाता है और अर्जुन और दूसरे लोग जब जंगल में जा कर देखते हैं कुत्ते के मुंह को सिला हुआ तो द्रोणाचार्य से आ कर पूछते हैं तो वह कहते हैं कि अर्जुन से अच्छा मैंने किसी को सिखाया नहीं तो यह कैसे सिख गया और जा कर उससे पूछते हैं तो वह कहता है कि मैं द्रोणाचार्य का शिष्य हूं, उनको गुरु मान कर मैंने शुरू किया है तो इस पर द्रोणाचार्य उससे गुरु दक्षिणा के रूप में उसका अंगूठा ले लेते हैं। तब से यह अंगूठा काटने का रिवाज चल पड़ा है और जब तक इस समाज में अंगूठा काटने वाले और अपनी मर्जी से कटवाने वाले एकलव्य रहेंगे तब तक समाज में अन्याय चलता रहेगा। उसको दूर करने के लिये, उस समाज में किसी आदमी को उसकी मर्जी के मुताबिक कोई काम करने से रोकने के लिए कोई सहारा किसी और ढंग से लिया जाय, चाहे धर्म का या जाति का, और उस आधार पर किसी को बराबरी का दर्जा न देना, यह वाजिब नहीं है। हमने कितनी देर तक इस समाज में जुल्म किया? लोगों को बराबर बैठने का हक नहीं दिया, समाज में उनको पढ़ने का हक नहीं दिया। यह कुरीति लगातार समाज में चलती आयी है जिसको हमें आज के बदलते हुए हालात में दूर करना ही होगा। आज दुनिया बहुत आगे निकल चुकी है, लोग चांद तक पहुंच चुके हैं, उस चांद पर हमारे यंत्र पहुंच चुके हैं जिसकी हम पूजा करते थे, और ग्रहों की पूजा करते थे। तो आज भी धर्म के, समाज के नाम पर किसी बिरादरी के नाम पर अगर किसी का बायकाट होता है और बाहर निकालने की कार्यवाही की जाती है, यह एक कलंक है और उसको दूर करने के लिए सारे समाज को आगे बढ़ना है, और इसमें कोई भेदभाव नहीं रखना चाहिये।

[चौधरी बलबीर सिंह]

अभी माननीय नथवानी ने कहा इसमें अगर एक शब्द और जोड़ दें कि वह धर्म में दखल नहीं देगा, बाकी में देगा। तो फिर तो सारा बहुत रह गया। हर बात धर्म का हिस्सा बन जाती है। कोई आदमी आज उठता है तो वह कहता है कि मेरा धर्म है . . . .

श्री नरेन्द्र पी० नथवानी : मैंने तो केस के बारे में कहा।

चौधरी बलबीर सिंह : मेरा तो कहना है कि हाई कोर्ट में या सुप्रीम कोर्ट में 1957 में किसी जज ने कोई फैसला दिया तो क्या यह जरूरी है कि वही फैसला आज भी लागू रहे, किन हालात में फैसला दिया था, किस तरह का समाज था, क्या वही सब बातें मौजूदा हालात में भी लागू होती हैं? उनको अपना फैसला बदलना होगा ताकि समाज को इन्साफ मिल सके। दुनिया में लोग ह्यूमन राइट्स के लिए लड़ाई लड़ते हैं, यहां देश में जब इमरजेंसी लगी तो बाहर के मुल्कों ने उसके खिलाफ़ आवाज उठायी थी। इसलिए उस कानून को उसी दायरे में रखने की जरूरत नहीं है। केशवानन्द भारती केस के कितने रुख बदलते आये हैं। कभी कहा गया कि फ़न्डामेंटल राइट्स के मुताबिक है, कभी कहा गया कि नहीं है। तो यह बात चलती आती है। हालात के मुताबिक हर चीज बदलती है। इसलिए उस फैसले की वजह से आत्मा का हनन कर दें, यह उचित नहीं है। मजहब के नाम पर हो सकता है, और बाकी किसी और वजह से नहीं हो सकता, तो आत्मा का हनन हो गया। इस लिए यह न कहिये कि धर्म के नाम पर रहने दिया जाय। एक आदमी धर्म के नाम पर शादी न कर सके, अपने अकीदा के मुताबिक काम न कर सके, और कोई उसको रोक सके, यह बात नहीं होनी चाहिये। सरकार को इसके बारे में बहुत काम्प्रीहेंसिव बिल ला कर इस नाबराबरी और बेइन्साफ़ी को रोकने के लिये एक मजबूत कदम उठाने की जरूरत है। तभी हम हम सबको इन्साफ दे सकेंगे।

SHRI A. C. GEORGE (Mukandapuram): Mr. Chairman, Sir I will confine myself only to a few points and at the stroke of your bell, I promise to stop my speech.

Sir this is a very appropriate legislation which my hon. friend has brought in. We are living in an year in which we have already passed 32 years of our independence. But still we find that our social disabilities are inherent and deep-rooted in the society. Even the most educated people are finding it difficult to get out of it.

I want to highlight only one thing. We talk about racialism. We talk about colour bar. We talk about the sort of imposition that is there,—*apartheid* and all that in South Africa. But what happens in our country?

Day-after-tomorrow morning, if you look at any of our national newspapers, on the second page, you will find the marriage and the matrimonial columns and there you will find an advertisement like this: Wanted a Bridegroom for a doctorate in philosophy, for a doctorate in literature, to some enlightened girl, very fair—and they insist on fair—to a Hindu sub-caste Nair, sub-caste Vellala or some other sub-sect, girl. They say, the girl has taken a doctorate in philosophy or in mathematics and she is considered to be most enlightened! So, this is the sort of age in which we are presently living. We blame the South Africans for the *Apartheid*. We take cudgels against the Americans for their racialism and discrimination against the Negroes But we insist that the boy, the bridegroom, must be very fair. This is the attitude that is still inherent in our society. That is what I would like to point out to you here. So, these are the things which have got to be taken out of our minds. I think that only by education and by legislation that this can be done. Even our most enlightened girls insist that he must be from Hindu community, from this sect or that sect, from this sub-sect or that sub-sect or some such thing. On Sunday, if you take any of our national newspapers you will find this in the matrimonial column. It says 'fair Hindu' in such and such sect or sub-sect. Even today we were hearing that even an M.L.A. was barred from entering the temple.

Sir, I am proud to say that I come from a part of the country which is in the extreme south of India where forty years back we decided that the lower-most community people can enter the temples. The Temple Entry Act was passed in Travancore. Though the Diwan, Sir C. P. Ramaswamy

Aiyar had other faults, yet, he was enlightened in this respect. There is one thing which I would like to point out here and it is this. In these social disabilities and all that one thing is well-known to hon. Members and I would like the hon. Home Minister to take note of this.

If the Scheduled Caste Hindus are converted to Christianity or if they are converted to any other religion, simply because they change their faith, but not their social background, they are being denied all the privileges that are given to other scheduled caste and scheduled tribe people. In some of the States, they don't get the educational facilities. And in all the States invariably they lose their reservation for jobs. This is the funniest thing which prevails in this enlightened country of ours which we say is socialistic, secularistic, democratic and all that. This is the position even after the so-called social changes which are supposed to have been brought in after 1977. Even now, if the same person is converted back to Hinduism suddenly he gets all his privilege. There the social disabilities again come in. When you go and become a Christian or adopt some other religion, the social disabilities disappear. If you convert back to Hinduism, you get all these facilities. This is what happens. I have nothing against Hinduism. I am not at all much pious or religious, but this is an anomaly, an anachronism, and this is a contradiction which is really funny. We should be ashamed of it. I suggest that this provision where the Scheduled Caste Hindus are converted to any other religion....

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): This is not Motion of Thanks on the Presidential Address. You please come to the subject.

SHRI A. C. GEORGE: Mandal ji, I really wanted to move a vote of thanks for the President's speech—not the speech that he made in the Central Hall on that day, but all the speeches which he made everywhere else because, he made sensible speeches all through. Only in the Central Hall here he made a wrong speech. That is all. I really wanted to move a vote of thanks for all his speeches—especially the one which he made in Delhi where he spoke in Telugu. That spoke volumes against the present Philosophy of the Government. In the University campus he spoke in Telugu I wanted to move a vote of thanks to him for the President's speech, not the speech which he made on the 19th, in the Central Hall, but all the speeches which he made everywhere else. So, that is one thing At least in this context, the Home Ministry should take necessary measures. The Kerala Government will definitely ask for permission to take necessary measures in this regard. When the Scheduled Caste Hindus and Scheduled Tribes Hindus convert themselves into Christians or some other faith, suddenly the funniest provision is that they are not eligible for all the reservations and the privileges given to the Scheduled Castes and Scheduled Tribes. But when they again convert back to Hinduism, they are eligible for all the reservations and privileges given to the Scheduled Castes and Scheduled Tribes. So, this kind of anomaly, disparities and contradictions should be removed. This is what I would humbly submit.

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : सभापति महोदय, माननीय सदस्य, डा० पंडित, द्वारा प्रस्तुत किये गये बिल पर हुई चर्चा के दौरान माननीय सदस्यों ने जो भावनायें व्यक्त की हैं, उनसे मेरी कोई असहमति नहीं है। (व्यवधान) लेकिन माननीय सदस्य ने इस विधेयक का सहारा ले कर धर्म, खुदा और भगवान के विरुद्ध अपनी जो भावनायें व्यक्त की हैं, उनसे मेरी सहमति नहीं है। (व्यवधान)

इस संसार में धर्म सत्य और प्रेम की भावना को लेकर अवतरित हुआ और उसके झंडे के नीचे सत्य और प्रेम का प्रचार किया गया। लेकिन उस झंडे के नीचे—यदि मैं संस्कृत भाषा का प्रयोग करूं, तो उस ध्वज स्तम्भ के नीचे—कई छोटे और बड़े धर्म बने, जिन्हें कम्युनिटी, [illegible] या कास्ट आदि

[श्री धनिक लाल मण्डल]

कहा जाता है। धर्म सत्य और प्रेम का संदेश ले कर आया था, लेकिन इन कम्युनिटीज, सैक्ट्स और कास्ट्स के लोग धर्म की सोविरेन्टी, प्रभुसत्ता, के दावेदार बन गये, और उस के नाम पर उन्होंने कई प्रकार के अन्याय किये, जिसकी ओर माननीय सदस्य ने इशारा किया है। इसके फलस्वरूप प्रेम के स्थान पर द्वेष पैदा हो गया, सत्य का स्थान असत्य ने और न्याय का स्थान अन्याय तथा उत्पीड़न ने ले लिया। इस प्रकार जो धर्म मनुष्य को जोड़ने के लिये आया था, वह विभाजन का काम करने लग गया। मैं माननीय सदस्य की इस बात से सहमत हूं कि यह धर्म नहीं है।

लेकिन प्रश्न यह है कि इससे छुटकारा कैसे पाया जाये, इसको हम कैसे खत्म कर सकते हैं। आज दुनिया में हम जिस स्थान पर, और जिस समय में खड़े हैं, उसमें इन छोटी छोटी बातों का कोई महत्व नहीं है। दुनिया बहुत तेजी से आगे बढ़ती चली जा रही है—वह एक धर्म है। और एक संस्कृति की ओर बढ़ती चली जा रही है हमारा उद्देश्य यह है कि दुनिया में एक धर्म और एक संस्कृति हो, लेकिन यहां इतने सक्ट्स, कम्यूनिटीज आदि बन गई हैं, जो आपस में लड़ती हैं, और, जैसा कि अभी माननीय सदस्य ने कहा है, वे गुलामी, स्लेवरी का रूप ले लेती हैं। अब इसके लिए कोई स्थान नहीं है। इस को चला जाना चाहिए। इस में भी कोई उन से मेरी असहमति नहीं है। मैं इस राय का हूं कि दुनिया को उस तरफ जाना है। यह भी मैं समझ रहा हूं। दुनिया जा भी रही है, उस को जाना भी है। माननीय सदस्य मृणाल गोरे जी ने कहा कि धानक लाल जी डा० लोहिया के साथ काम किए हुए हैं या उन के शिष्य हैं, तो इस में मुझे कोई आपत्ति नहीं है। हम ने उस महामानव के साथ काम किया है और उन के विचारों को जानते हैं। उन्होंने एक किताब लिखी थी—हिन्दू बनाम हिन्दू, जिस संघर्ष की ओर डा० रामजी सिंह इशारा कर रहे थे कि पश्चिम में या यूरूप में धार्मिक संघर्ष हुआ, रिफार्मेशन या ह्यूमेनिस्ट मूवमेंट जिस को कहते हैं उस में क्रिश्चियन वर्सेस क्रिश्चियन संघर्ष हुआ, उस में प्रोटेस्टेंट्स की, रिफार्मीस्ट मूवमेंट की जीत हुई, ऐसे ही, अपने देश में भी जो अभी माननीय सदस्य कह रहे थे यहां भी यह जो अपना हिन्दू धर्म है जिस को बहुत नामों से पुकारा जाता है, आर्य धर्म भी कहते हैं, वैदिक धर्म भी कहते हैं, अलग अलग इस के नाम हैं, इस धर्म में जो वर्ण व्यवस्था की बात आ गई उस वर्ण व्यवस्था में क्या हुआ? बोहरा कम्यूनिटी में जितना अन्याय है उस से कम वर्ण व्यवस्था में नहीं है। टालरेंस की बात आप कहते हैं, लेकिन उस में कास्ट के खिलाफ आप जायेंगे तो कास्ट से बहिष्कृत हो जायेंगे। वही होगा जो बोहरा कम्यूनिटी में होता है। उसी प्रकार उन का सामाजिक बहिष्कार होता है। इसलिए चाहे हिन्दू धर्म हो या मुसलमान धर्म हो, बोहरा कम्यूनिटी हो या कोई भी जाति या उप जाति हो, इस देश में इस प्रकार की चीज है जिस की ओर माननीय सदस्य ने हमारा ध्यान खींच रहे हैं। इस से कोई इंकार हो नहीं सकता। ये चीज हैं। यह धर्म नहीं है, यह सत्य नहीं है, यह प्रेम नहीं है, इस से भी कोई इन्कार नहीं हो सकता है। दुनिया एक धर्म की ओर, एक संस्कृति की ओर बढ़ती चली जा रही है। वही इस संसार का सहारा बन सकता है, इस में भी कोई दो राय नहीं हैं।

लेकिन इस काम को करना कैसे है? क्या इस को हम कानून बना कर करेंगे? कानून बना कर इस को कैसे कर सकते हैं? कानून बना कर यह काम नहीं हो सकता है।

एक माननीय सदस्य : कानून भी बनाइये और सामाजिक परिवर्तन का काम भी कीजिये।

श्री धनिक लाल मंडल : आप की जो राय है वह राय है। लेकिन कानून बनाने की चेष्टा करना एक बीमारी को दूर करने के लिए दस बीमारी और पैदा करना है। मैं आप को हवाला दूं। नयवानी कमीशन का जो काम हो रहा है इस का विरोध जितना हुआ है वह शायद आप को मालूम नहीं। मेरे यहां कितने रेप्रेजेन्टेशंस आए, कितने प्रतिनिधि मंडल आए और उन्होंने कहा कि इस को रोकिए। हम ने उन को कहा कि यह तो गैर सरकारी कमीशन है। हम को इस पर कोई अधिकार नहीं है। वह अपना काम कर रहे हैं, हम उन को कैसे रोक सकते हैं? जब तक कि वह पब्लिक आर्डर में बाधा नहीं पैदा करते हैं पब्लिक आर्डर को डिस्टर्ब नहीं करते हैं तब तक के लिए हमारा उन से कोई झगड़ा नहीं है।

श्रीमती मृणाल गोरे (बम्बई उत्तर) : यह नरो वा कुंजरो वा की बात मत करिए।

श्री धनिक लाल मंडल : मैं बता रहा हूं। माननीय सदस्या की भावना बिल्कुल सही है। जो वह तथ्यों का इजहार कर रही हैं वह भी सही है, भावनाएं भी सही हैं। लेकिन इस को आप कानून बना कर कैसे कर सकते हैं? .... (व्यवधान) ...

दूसरी बात आप को बता रहा हूं . . . (व्यवधान)

श्री ओम प्रकाश त्यागी (बहराइच) : मैं एक बात पूछना चाहता हूं। एक कानून सती प्रथा के खिलाफ बना, बाल विवाह के खिलाफ कानून बना, अभी आप ने दहेज प्रथा के खिलाफ कानून बनाया है। तो इस के लिए आप यह कैसे कह रहे हैं?

श्री धनिक लाल मंडल : कुछ कानून बने हैं लेकिन उस का पालन हो रहा है क्या?

श्री ओम प्रकाश त्यागी : आप ने जो कानून बनाए हैं वह लचर हैं, जान बूझ कर आप ने लूपहोल्स छोड़े हैं (व्यवधान)

श्री धनिक लाल मंडल : भाइल्ड मरिज प्रिवन्शन एक्ट बना हुआ है लेकिन आप गांवों में जा कर देखें कि क्या हालत है ? आप तो यहां शहरों में रहते हैं। दस साल के बच्चों की शादियां होती हैं। (व्यवधान)

श्री ओम प्रकाश त्यागी : कई गांवों में हरिजनों का बहिष्कार कर दिया जाता है, हरिजन स्त्रियां खेतों में टट्टी करने नहीं जा सकती हैं। कहीं पर कब्रिस्तान में मुर्दे दफन करने नहीं दिए जाते। इस तरह से ह्यूमन राइट्स छीन लिये जाते हैं तब क्या होगा ?

श्री धनिक लाल मंडल : जो विधेयक यहां पर लाया गया है उस में कहा गया है कि जब एक ही कम्यूनिटी के लोग अपनी ही कम्युनिटी पर इस तरह का अन्याय करते हैं तो उस को सरकार रोके और उस के लिये सजा मुकर्रर करे।

श्री ओम प्रकाश त्यागी : बम्बई मे ईसाइयों में अगर कोई आदमी मर जाये, तो जो पादरी है वह न पढ़े और कब्रिस्तान पर्मीशन न दे तो फिर मुर्दा कहां जायेगा ? (व्यवधान) मुर्दे का तो फंडामेंटल राइट है कब्र में जाने का। (व्यवधान) आप पादरी को मजबूर नहीं कर सकते लेकिन जो मर गया है उस को दफनाने की व्यवस्था करनी पड़ेगी। (व्यवधान)

श्री धनिक लाल मंडल : अगर इस तरह से कोई रोकता है तो वह कानून की पकड़ में आ जायेगा। हिन्दुस्तान का पीनल कोड इतना कमजोर नहीं है। (व्यवधान)

नाथवानी साहब ने डिस्टिंक्शन किया और उन्होंने कहा है कि जो कानून स्ट्रक डाउन हो गया था सुप्रीम कोर्ट से उस में एक्स कम्युनिकेशन था सोशल डिसेबिलिटी ग्राउन्ड्स पर और वहां रेलिजस ग्राउन्ड पर एक्स कम्युनिकेशन है। मैं उन्हीं की बातों को कह रहा हूं, जस्टिस सिन्हा की डिसेंटिंग ओपीनियन का उन्होंने उल्लेख किया, उस में कहा है कि जो एक्स कम्युनिकेशन किया जाता है उस का परिणाम क्या होता है . . . (व्यवधान). . . .

SHRI NARENDRA P. NATHWANI: I am sory to say that even the distinction between communication and its consequences in contrast to the effect of social boycott is not grasped. I can be excommunicated. What is the effect? You cannot prevent my mother or my sister from coming to my place. You cannot prevent me from using my father's name.

SHRI DHANIK LAL MANDAL: Nobody can prevent me from using my father's name.

वह वैसा करते हैं तो करने दो, हम नहीं मानेंगे, हम जाती में रहेंगे।

श्रीमती मृणाल गोरे : लेकिन उन को संरक्षण देने में आप को क्या ऐतराज है ?

श्री धनिक लाल मंडल : हमें कोई ऐतराज नहीं है, लेकिन सुप्रीम कोर्ट ने उस को स्ट्रक डाउन किया है। मैं एक बात और कहता हूं—मेरा काम आप को सन्तुष्ट करना है यदि आप सन्तुष्ट नहीं होंगे तो हम इस को पब्लिक ओपीनियन जानने के लिये भेज सकते हैं, लेकिन उस से फायदा कोई नहीं है। इस से कोई लाभ आप को नहीं मिलेगा, क्योंकि बात तो वही बनी रहेगी। मैं आप से यही अपील करूंगा कि आप इसको विदड्रा कर लीजिये। इस में हम आप की मदद कैसे कर सकते हैं, कानून के अनुसार इस में राज्य कैसे हस्तक्षेप कर के मदद कर सकता है ?

SHRI NARENDRA P. NATHWANI: The Supreme Court does not deal at all with the consequences of excommunication.

(*Interruptions*)

MR. CHAIRMAN: Counter-attack will not finish the debate on this Bill. There is another Bill which is required to be moved today. So, please allow the Minister to finish his reply.

श्री धनिक लाल मंडल: महोदय मैं यही कह रहा था कि माननीय सदस्य नाथवानी जी ने जो यह अन्तर किया है —एक्स कम्युनिकेशन का मामला तो स्ट्रक डाउन कर दिया गया है, लेकिन जब हम सोशल डिसएबिलिटीज के विरुद्ध कोई विधेयक बनायेंगे, जो सामाजिक बहिष्कार का आदेश देते हैं—यदि हम उस बहिष्कार को हटाने के लिये कोई कानून बनायेंगे तो वह ठीक तरह से इम्पलीमेंट नहीं हो सकेगा। माननीय सदस्य ने जो अन्तर किया है—मेरी विनम्र राय है कि इस से कोई फर्क नहीं होगा, उस से भी वही चीजें पैदा होंगी, जैसे बरियल ग्राउन्ड का मामला है—उन को बरियल ग्राउन्ड में नहीं आने दिया जायगा, या लड़का लड़की शादी के लिये तयार हैं, लेकिन मुल्ला साहब उस को सोलमनाइज करने के लिये नहीं आयेंगे-इस तरह से एक्स कम्युनिकेशन की वे सारी चीजें फिर पैदा होंगी, जो बिना कानून बनाये पैदा हो रही हैं।

MR. CHAIRMAN: Every time the speech of the Minister should not be obstructed. If there is any reasoning which the hon. Member wants from the Minister, he cannot impose on the Minister to give all the reasoning on all the points which he has made. Let him finish his speech.

श्री धनिक लाल मंडल : श्रीमान्, बोहरा का ही उदाहरण ले लीजिए । मान लीजिए मैं एक बोहरा हूं और मुल्ला साहब ने एक फतवा दे दिया और उस के खिलाफ मैं ने कुछ कहा दिया । मुल्ला साहब ने मुझको एक्स कम्युनिकेट नहीं किया लेकिन जब मेरी मां मर गई, तो मैं उस को बैरियल ग्राउन्ड नहीं ले जा सकता । तो बात उतनी ही आ गई । जाति से बहिष्कार किया . . (व्यवधान) यही सामाजिक, बहिष्कार किया हुआ नोट डाल सकता है ।

श्रीमती मृणाल गोरे : कानून से प्रिवेन्ट करेंगे, तो बहिष्कार किये हुए नहीं डाल सकते ।

श्री धनिक लाल मंडल : जब एक आदमी को एक्स कम्युनिकेट नहीं कर सकते, कानून से जाति से बहिष्कार नहीं कर सकते, तो सुप्रीम कोर्ट ने कहा कि ऐसा कानून नहीं, बना सकते । धार्मिक इंस्टीटयूशन कायम रखने के लिये संविधान में अधिकार है । · · · · · · (व्यवधान)

Without excommunicating the person from the community, the mullah can impose the same on that person which will throw him out of the community.

(Interruptions.)

MR. CHAIRMAN: I appreciate the effort of both the Minister and the hon. Member to convince each other But it is not necessary that others should be convinced.

श्री धनिक लाल मंडल : मैं इस को स्वीकार कर लेता हूं कि इस को पब्लिक ओपीनियन के लिए भेजा जाए । इस से आप को सन्तोष हो जायेगा ।

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : पब्लिक ओपीनियन के लिए किस के पास, बोहरा लोगों की ओपीनियन के लिए ?

श्री धनिक लाल मण्डल : देश के सभी लोगों की ओपीनियन के लिये ।

श्रीमती मृणाल गोरे : ठीक है ।

DR. VASANT KUMAR PANDIT: Hon. Chairman, I am thankful to all the Members who took part in this debate. I am very glad that each and every Member supported my Bill.

SHRI A. C. GEORGE: I also supported you. I was quarrelling only on the matrimonial thing.

(Interruptions.)

DR. VASANT KUMAR PANDIT: In view of this and the background of the debate that has taken place here and in view of the fact that some legal points have arisen which the hon. Member Mr. Nathwani also has pointed out, it is better that the Bill be circulated for eliciting public opinion and since the Minister of State had agreed to it, I request that the Bill be circulated for eliciting public opinion.

MR. CHAIRMAN: We cannot do that thing abruptly There is an amendment of Dr. Ramji Singh to that effect, that is, for circulation. That has been moved. If you accept that amendment, then of course the House will accept that.

DR. VASANT KUMAR PANDIT: I accept the amendment.

MR. CHAIRMAN: Even then, it has to be put to the vote of the House. I will now put amendment No. 3 of Dr Ramji Singh to the vote of the House

The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd October, 1979"

The motion was adopted.

MR. CHAIRMAN: Now the Bill will be circulated for the purpose of eliciting public opinion.